

**GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA
UNSTARRED QUESTION NO.3214
ANSWERED ON 16.12.2021**

PURCHASE OF ELECTRICITY BY DISCOMs

†3214. SHRI BALUBHAU ALIAS SURESH NARAYAN DHANORKAR:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government has made it mandatory for the power distribution companies (DISCOMs) of the States to purchase electricity and other renewable energy according to their power supply;**
- (b) if so, the details thereof;**
- (c) whether the Government has made any amendment in the tariff policy, 2016 for the said purpose;**
- (d) if so, the details thereof;**
- (e) whether the Government has set up any regulatory mechanism to ensure that the distribution companies of State Electricity Boards mandatorily purchase renewable energy; and**
- (f) if so, the details thereof?**

A N S W E R

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) to (f) : The Central Government has issued long term Renewable Purchase Obligation (RPO) trajectory on 29.01.2021. As per this order State Commission are to notify RPO trajectory for their respective States in line with RPO trajectory issued by the Central Government. Every Discoms, being the licensee of State Commission, is required to comply with the orders of State Commission.

Government has not made any amendment in the Tariff Policy, 2016.
